

- (d) if so, the action taken to implement CCA decision dated 26.10.2005?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir. The time limits are for communicating the comments of the consulted Ministries/Departments and not for placing final note before the Cabinet/Cabinet Committee.

- (b) Yes, Sir.
(c) No, Sir.
(d) Question does not arise.

Court cases on DDA plots measuring more than 1000 metres

†2783. SHRI MAHENDRA SINGH MAHRA: Will the Minister OF URBAN DEVELOPMENT be pleased to state:

(a) the different places in Delhi where plots measuring more than 1000 metres exist and Delhi Development Authority has gone to the court by declaring itself as the owner of these properties;

(b) whether there are such rulings also which have been given by the local Court against Delhi Development Authority;

(c) if so, the list thereof; and

(d) whether it would not be unnecessary wastage of money by appealing in higher courts against those decisions in the cases where the local courts have given their decision against DDA?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) The Delhi Development Authority (DDA) has informed that it gets land acquired through Land and Building Department, Government of National Capital Territory of Delhi after following the provisions of Land Acquisition Act, 1894. Apart from above, Gram Sabha land has been placed at the disposal of DDA by the Central Government under section 22(i) of the Delhi Development Act, 1957. DDA has not gone to the court for getting itself declared as owner of such properties.

(b) to (d) Does not arise in view of above.

†Original notice of the question was received in Hindi.